

Central Administrative Tribunal
Principal Bench

CP No.89/2017
In
OA No.4303/2014

New Delhi, this the 12th day of July, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)

Dr. H.C. Gupta (Aged about 61 years)
Assistant Professor (Kaya Chikitsa)
S/o late Shri OP.Gupta
R/o C-49-50, Ganesh Nagar,
Pandav Nagar Complex,
Opposite Mother Dairy Plant,
Delhi – 110 092.

...Petitioner

(By Advocate: Sh. Yugansh Mittal)

Versus

1. Shri M.M.Kutty
Chief Secretary
Govt. of NCT of Delhi,
Delhi Secretariat, ITO
Delhi – 110 002.
2. Shri Madhup Vyas
Principal Secretary (Health)
Health and Family Welfare Department,
9th Level, A-Wing, IP Extension,
Delhi Secretariat, Delhi-110 002.
3. Shri Sanjay Gihar
Special Director cum Principal,
ISM&H (AYUSH), Directorate of Ayush
A& U Tibbia College Campus,
Karol Bagh, New Delhi-110 005.
4. Shri Amarjit Singh,
Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi – 110 069.

...Respondents

(By Advocate: Shri Naresh Kaushik for UPSC)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman:**

This contempt case is filed alleging that the respondents have not implemented the orders dated 16.02.2016 passed by this Tribunal in OA No.4303/2014.

2. Today, learned counsel for the respondents has placed before us a copy of the order dated 22.05.2018 passed by the Hon'ble Delhi High Court in WP(C) No.4705/2018 wherein it was directed that no coercive steps shall be taken against the respondent therein.

3. The entire matter is now pending adjudication before the High Court of Delhi. In that view of the matter, the question of proceeding with this contempt case does not arise. Therefore, the contempt case is closed, leaving it open to the petitioner to pursue the remedy in accordance with law, depending upon the outcome of the Writ Petition pending in the High Court. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/na/